

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.409
CA/1169/ND/2020 in IB/545/ND/2019

IN THE MATTER OF:

Ajay Makkar	...	Applicant
Versus		
Genesis Infratech Pvt Ltd	...	Respondent

Under Section 9 of IBC, 2016

Order delivered on 30.05.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Contemnor : Mr. Arvind Kumar, Mr. Abhay Kumar Mishra, Advs.,
along with Proposal contemnor Mr. Pankaj Mehta, Mr.
Lalit Sandhuja, Mr. Sanjay Sahni

HYBRID HEARING (PHYSICAL & VC)

ORDER

CA/1169/ND/2020:-

This is an application filed on behalf of the petitioner under Section 11 & 12 of the Contempt of Courts Act, 1971 for initiating contempt proceedings against the Contemnors/Corporate Debtor & its Directors for having wilfully and deliberately disobeyed the terms of the settlement agreement. Respondent is directed to file reply in detail within three weeks, with a copy in advance to the opposite side.

Applicant is directed to file an affidavit with regard to the subsequent events after the settlement. Personal appearance of respondents No. 2 to 4 are dispensed with. List the matter on **04.07.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)